



Man forced to clean septic tank with hands

ARAVIND RAJ @ Coimbatore

THOUGH manual scavenging is banned in the country, an elderly man was forced by a contractor to clean the septic tank of the Coimbatore City Municipal Corporation's (CCMC) public toilet at Thiruvallur Bus Stand in Gandhipuram bus without safety gear.

Sources said the contractor, who had taken lease of the public toilet at the SETC bus stand in Gandhipuram has often forced individuals to clean the septic tank and remove human excreta with bare hands. On Friday, an elderly person who was forced to clean the toilet suffered injuries when a broken bottle piece cut his hand.

Sources added that the contractor has been charging exorbitant amount from people to let them use the facility. An employee who did not want to be named told TNIE, "For men, we collect ₹5 and for women, we charge ₹10. That's the amount our contractor has instructed us to collect. Also, many individuals consume alcohol inside the toilets and flush the food packets and glass bottles into the toilet. As a result, the septic tank gets clogged and the contractor forces the workers to clean it with bare hands."

CCMC Deputy Commissioner Dr M Sharmila said action will be taken against manual scavenging. "We have already issued a notice, imposed fines and cancelled the contract of the Namma Toilet near the Gandhipuram bus stand."

KL budget: Petrol, diesel and liquor to cost more

₹100 crore for welfare programmes; ₹2k crore for tackling price rise

RAJESH ABRAHAM @ Kochi

WITH his options limited, Kerala Finance Minister K N Balagopal on Friday chose to take some hard and unpopular measures to manage expenses and fund state programmes. In the state budget for 2023-24, he proposed to hike fuel prices by ₹2/litre, make liquor and personal vehicles costlier, increase the fair value of land by 20% and revise property tax among others to garner an additional ₹2,900 crore in revenue. While experts called the budget "inflationary", Congress called for protests against increased burden on the common man.

The budget also highlighted the state's 'Nava Kerala' vision by outlining steps to harness renewable energy sources, including setting up of 'Green Hydrogen' hubs in Kochi and Thiruvananthapuram, and a new 'Energy Park' to tap solar and wind power. The budget also focussed on making Kerala



Minister K N Balagopal presenting budget in Thiruvananthapuram | AP DEEPU

a destination for 'work near home' and establishing new IT and science parks while placating traditional fishing and agricultural sectors. The vision included Kerala's tourism 2.0 plan by developing corridors, and no-frills airstrips in Idukki, Wayanad and Kasaragod.

The growth of 12.01% in the state GDP in 2021-22 is reflected in its revenues, the finance minister said, adding that this

will continue in the current financial year too. As per the budget, state's own revenue grew by 25.19% to ₹68,803.03 crore in 2021-22, and this is expected to spike by 24%, to ₹85,000 crore in 2022-2. While the state aims to collect ₹600 crore through a revision in royalty in mining sector, the budget proposed revision of fees and imposition of new taxes in the property sector.

STATE ASSEMBLY

Tamilisai sticks to script, hails TS policies in speech

EXPRESS NEWS SERVICE @ Hyderabad

AN atmosphere of bonhomie prevailed in the Assembly on Friday as Governor Tamilisai Sottiradasarajan addressed the joint session of the State Assembly and the Council. Chief Minister K Chandrasekhar Rao, Speaker of Assembly and Chairman of Council Pocharam Srinivas Reddy and Gutta Sukhender Reddy respectively, welcomed her and gave her a bouquet.

The Governor stuck to the script and read out the speech as prepared by the State government. It only highlighted the rapid strides made by the BRS government in the last eight years. In her speech, the Governor said Telangana had become a role model for the rest of the nation. Though the State faced several challenges, it had made rapid progress in several sectors, she said. "The State is achieving phe-

nomenal development on every front under the able administration of Chief Minister K Chandrasekhar Rao with the blessings of the people, due to the hard work of the people's representatives and dedication of government employees," she said. Tamilisai stated that due to the enormous efforts made by the government, the revenue receipts of the State which stood at ₹ 62,000 crore in 2014-15, increased to ₹1,84,126 crore by 2021-22. The per capita income of the State, too, increased to ₹3,17,115 in 2021-22 from ₹1,24,104 in 2014-15. "The growth rate of several sectors of the economy has doubled since the formation of Telangana due to the government's focus on capital expenditure. I congratulate the government for this spectacular progress. The inclusive and comprehensive development of Telangana has become a role model for the country," said the Governor.

Teens die after being hit by train in Sullur

EXPRESS NEWS SERVICE @ Coimbatore

TWO teenagers from different communities died after being hit by a speeding train near Sullur on Thursday night. Police said an accident and that the two were talking close to the track and failed to notice the train.

The deceased were identified as a class 10 girl (16) from Rasipuram and S Ajay (19) of Sullur who was studying BBA. Both were friends. On Thursday 8.30 pm, the duo was talking near the railway track. Ajay's friend, who was waiting a few metres away, went to check on them after 30 minutes, and found the two dead along the track. He alerted locals who informed Sullur police. Coimbatore police deployed personnel at the victims' residences as they belong to different communities. Investigation revealed that the two were hit by the Uday express coming from Bengaluru. Police said the two were unaware of the arrival of the train behind them.

Rioters tried to misbehave with women, says SP

EXPRESS NEWS SERVICE @ Krishnagiri

A day after a video clip of a Krišnagiri Superintendent of Police Saroj Kumar Thakur pushing a woman during the violence in Gopachandram emerged, he clarified that he tried to restrain the person from misbehaving with a woman.

Addressing media persons on Friday, Thakur said, "Hundreds of people including those from neighbouring states, had arrived to witness the bull run. Some of them misbehaved with women, provoked and verbally abused local residents. Even a woman police officer was not spared. I tried to restrain a unruly person. The video clip in question does not give the full picture."

"After ensuring safety of women, we tried to secure the group, but they tried to assault us and escape. However, we overpowered them. One of the suspects is seen in the video. He tried to attack po-

lice and I had to push him away to ensure safety of fellow officers," Thakur added. Commenting on the probe, he said, "We have yet to identify the people responsible for the violence. We are using video and photographic evidence to identify the rioters."

The SP added that organizers did not follow protocol for holding such events. Organizers must inform local police and submit necessary documents in advance, but this was not done in Gopachandram. The organizers provided the documents late leading to the problems. Also, people from outside Tamil Nadu cannot participate in such events here. In future we would filter participants and keep away people from other states, he said.

Meanwhile another video clip of some youths rescuing a police officer from rioters went viral on Friday. The clip shows a police officer was trapped by a rioter and pelting stones at him. However some youths formed a human shield and took him to safety.

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Police start analysing CCTV footage to identify suspects

CONTINUED FROM PAGE 1

THE gang allegedly took the money from them and said it was being seized as the duo did not have proper documents.

"The victims were told they could get the money back after producing documents at the nearest police station - the Elephant Gate police station," the officer said. Before Subbarao and Rahman could react, the four men fled the spot. The duo then went to the Elephant Gate station and told police that they would make arrangements to produce required documents to retrieve the seized money.

"Only when the police at the station said they did not know of any seized money, did Subbarao and Rahman realise they had been cheated," the police officer said. A case was then registered based on which the investigation was started. Police said they are analysing CCTV footage from the crime scene to identify the culprits.

They would make arrangements to produce required documents to retrieve the seized money. "Only when the police at the station said they did not know of any seized money, did Subbarao and Rahman realise they had been cheated," the police officer said. A case was then registered based on which the investigation was started. Police said they are analysing CCTV footage from the crime scene to identify the culprits.

HM transferred over video of students cleaning toilet

Theni: The headmaster of Sakkampatti Government High School was transferred to Eluvampatti Government High School on Friday for allegedly forcing students to clean the toilet. School Education Joint Director Naresh will replace the current HM, Janagaraj. The RDO conducted an inquiry on Thursday and filed a report to District Collector KV Muralidharan. ENS

TTD to get automatic laddu-making machine

Tirumala: The Venkateswara temple in Tirumala would soon have a fully automatic laddu-making machine. TTD Executive Officer AV Dharm Reddy on Friday said that Reliance company came forward to establish this machine at a cost of ₹50 crore. "We will be able to provide more hygienic and tastier laddus." ENS

Ambulance stuck in B'loru traffic, kid dies

Bengaluru: A one-and-a-half-year old girl who was being rushed to Nimsans, died mid-way as the ambulance in which she was being taken got stuck in a traffic jam in Nelamangala. The girl had sustained head injuries in a road accident in Tiptur and was being rushed to Nimsans. ENS

**BRUHAT BENGALURU MAHANAGARA PALIKE**  
Office of the Executive Engineer, Hebbal Division, Queens Road, BBMP, Bengaluru.

No: EE/HBL/TEND/33/2022-23 Date: 02-02-2023

**CORRIGENDUM - 1**

Ref: Tender Notification No: EE/HBL/TEND/33/2022-23 Dated: 23-01-2023.

Attention of the intending Contractors is drawn to tender notification referred above. The following changes may kindly be noted. Corrigendum for the above tender notification is hereby issued to rectify the dates as stated below.

**Calendar of Events:** 1) Tender Documents can be Uploaded from E-Portal from 06-02-2023 onwards. 2) Pre-Bid Meeting will be held on 08-02-2023 at 15.00 Hrs. in the Office of the Executive Engineer, Hebbal Division, J.C. Nagar Main Road, Bengaluru - 560006. 3) Last Date for Uploading the Filled Proposals is 13-02-2023 upto 16.00 Hrs. 4) Date of Opening of Technical Bid is 14-02-2023 after 16.30 Hrs. 5) Date of Opening of Financial Bid is 15-02-2023 after 11.00 Hrs. All other terms and conditions remain unaltered.

Sd/- Executive Engineer, Hebbal Division, BBMP.

**SOUTH INDIAN Bank**

Regional Office No.43, Ground Floor, Hamedia Centre, Haddows Road, Nungambakkam, Chennai- 600006. Tel. No: +91-44-28238250/28281109 Email: ro1005@siib.co.in

**NOTICE**

Date: 18.01.2023

To, Mr. Samsudeen H, S/o. Mr. Hajamajdeen, Door No.21/24, Gandhi Street, Kamarajapuram, Velachery, Chennai - 600 042. Also at: Mr. Samsudeen H S/o. Mr. Hajamajdeen, Door No.7/11, Kannagi Street, Kamarajapuram, Velachery, Chennai - 600 042.

Dear Sir,

Sub: Possession of vehicles (hypothecated) in Mr. Samsudeen H -reg

With regard to the captioned matter, as already informed the said loan account is in default and accordingly classified as Non-Performing Asset (NPA) as per the guidelines of Reserve Bank of India (RBI). The balance outstanding as on 17.01.2023 is Rs.21,74,214.36 (Rupees Twenty One Lakhs Seventy Four Thousand Two Hundred Fourteen and Paise Thirty Six Only) with interest due from 18.01.2023. Since you have not cared to repay or regularize the loan despite giving sufficient opportunity and time, you are put on notice that the Bank has taken lawful possession of vehicles on 14.12.2022. If you wish to get the vehicles released, you are advised to pay the amount due with further interest and costs, in addition to the vehicle possession charges and yard charges.

You are also put on notice that if you fail to get the vehicle released within 7 days from the date of this notice by paying the entire balance outstanding along with possession charges and yard charges, the vehicles thus seized shall be auctioned through public auction/private sale as per the provisions of SARFAESI Act and the amount received shall be appropriated towards the loan account. This shall be without prejudice to other rights and remedies available to the Bank to proceed against you yourself for recovery of the balance outstanding in the loan account, which you may please note.

**DESCRIPTION OF THE VEHICLE**  
Name of the Borrower : Mr. Samsudeen H.  
Reg No. : TH-07-CD-3188.  
Vehicle Type : InnovaCrysta 2.4 G (BS IV) LVM Motor DIESEL Car  
Engine No. : 26DA210760. Chassis No. : MBUBJ8EM5015449600718  
Possession date : 14.12.2022

**AUTHORISED OFFICER**  
THE SOUTH INDIAN BANK LTD  
Place : Chennai

**SCHEDULE-1 FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s. Platinum Holdings Private Limited

| RELEVANT PARTICULARS   |   |
|--|---|
| 1. Name of Corporate Debtor  | M/s. Platinum Holdings Private Limited  |
| 2. Date of incorporation of corporate debtor   | 24/04/2006  |
| 3. Authority under which corporate debtor is incorporated / registered   | Registrar of Companies - Chennai  |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate debtor   | U45202TN2006PT0505958   |
| 5. Address of the registered office and principal office (if any) of corporate debtor  | 2/1, Abu Garden, OMR (Rajiv Gandhi Salai) Navalur, Chennai, TN - 603 103 IN   |
| 6. Insolvency commencement date in respect of corporate debtor   | 01st February 2023 (Order received on 02.02.2023)   |
| 7. Estimated date of closure of insolvency resolution process  | 30th July 2023 (180 days from the date of Commencement)   |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                 | R. RAGHAVENDRAN<br>IBBI/IPA-001/IP-P00211 / 2017-18 / 10411   |
| 9. Address and e-mail of the interim resolution professional, as registered with the board   | Flat No.3, Dhruvatar Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, Coimbatore - 641 012. Office Tele: 0422-2492454 E-mail id: ragavca@gmail.com       |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional  | Flat No.3, Dhruvatar Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, Coimbatore - 641 012. Office Tele: 0422-2492454 E-mail id - platinumcrrp@gmail.com |
| 11. Last date for submission of claims   | 14.02.2023  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (A) of section 21, ascertained by the interim resolution professional  | Not ascertained as per the information available with the IRP   |
| 13. Name of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not ascertained as per the information available with the IRP   |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at  | https://ibbi.gov.in/en/home/downloads<br>Not ascertained as per the information available with the IRP  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Platinum Holdings Private Limited (Order received on 02.02.2023).

The creditors of M/s. Platinum Holdings Private Limited are hereby called upon to submit their claims with proof on or before 14.02.2023 (i.e. fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties**

Sd/-  
**R. RAGHAVENDRAN**  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00211/2017-18/10411  
Date : 03.02.2023  
Place : Coimbatore  
AFA No : AA1/10411/02/171123/104823 Valid upto 17.11.2023

**TAMILNADU POLLUTION CONTROL BOARD PUBLIC NOTICE**

Whereas, as per Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, Environmental Impact Assessment Notification Number S.O.1533 dated 14.09.2006 as amended in 2009, Public Hearing is to be carried out in the manner prescribed in Appendix-IV for ascertaining concerns of local affected persons for the projects covered in Schedule of the said Notification.

Whereas, the Public Hearing has to be conducted by State Pollution Control Board concerned in the specified manner as per Paragraph 7(iii) sub Para (ii) and Appendix-IV of the said Notification.

District Magistrate or his or her representative not below the rank of Additional District Magistrate assisted by a representative of State Pollution Control Board shall supervise and preside over the entire Public Hearing process as required under Para 7 of Appendix IV of the said Notification. Project activity is listed at 1(a) and is of "B" category under the Schedule of EIA Notification, 2006 as amended in 2009.

Whereas, as required Public Hearing is proposed to be conducted by Tamil Nadu Pollution Control Board for the following project on the date, time and venue as mentioned below for ascertaining concerns of local affected persons.

| Sl. No. | Name and location of the project  | Date & Time            | Venue   |
|---------|---|------------------------|---|
| 1.      | M/s. Thiru. R. Balu Rough Stone and Gravel Quarry with an extent of 2.05.0 Ha at S.F.No. 603/1, 3, 604/2, 605/1, 2, 3, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22 & 23, Lembalakudi Village, Thirumayam Taluk, Pudukkottai District. | 07.03.2023<br>11.30 AM | Magalir Suya Ulthivakuzhu Building, Pillaipatti, Lembalakudi Village, Thirumayam Taluk, Pudukkottai District - 622412 |

In this connection, it is informed that the draft Environmental Impact Assessment report and Executive Summary in English and Tamil is made available for public reference at the following places till the Public Hearing date:

- State Environment Impact Assessment Authority, 3rd Floor, Panagal Maaligai, No.1, Jennis Road, Saidapet, Chennai-600 015.
- Office of the Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
- Office of the District Collector, Pudukkottai District, Pudukkottai.
- Office of the District Industries Centre, Pudukkottai.
- Office of the District Environmental Engineer, Tamil Nadu Pollution Control Board, No.1, SIPCOT Industrial Complex, SIPCOT Post, Pudukkottai-622002.
- Talsahar Office, Thirumayam Taluk, Pudukkottai District.
- Office of the Block Development Officer, Thirumayam Panchayat Union, Pudukkottai District.
- Regional office (SEZ), Ministry of Environment, Forest and Climate Change, No.34, Cathedral Garden Road, Nungambakkam, Chennai - 600034.

A representative of the applicant will initiate the proceeding with a presentation on the project and draft Environmental Impact Assessment report.

Every person present at the venue will be granted the opportunity to seek information or clarification on the project from the applicant. The summary of the Public Hearing proceedings accurately reflecting all the views and concerns expressed will be recorded and read over to the audience at the end of the proceedings explaining the contents and agreed minutes will be forwarded.

The proceedings of the Public Hearing will be displayed at the following places:

- State Environment Impact Assessment Authority, 3rd Floor, Panagal Maaligai, No.1, Jennis Road, Saidapet, Chennai-600 015.
- Office of the Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
- Office of the District Collector, Pudukkottai District, Pudukkottai.
- Office of the District Environmental Engineer, Tamil Nadu Pollution Control Board, No.1, SIPCOT Industrial Complex, SIPCOT Post, Pudukkottai-622002.
- Talsahar Office, Thirumayam Taluk, Pudukkottai District.
- Office of the Block Development Officer, Thirumayam Panchayat Union, Pudukkottai District.
- Website of TNPCB, viz. www.tnpcb.gov.in.

Comments, if any on the proceedings may be sent directly to the State Environment Impact Assessment Authority, 3rd Floor, Panagal Maaligai, No.1, Jennis Road, Saidapet, Chennai-600015 and also to the Proprietor, M/s. Thiru. R. Balu, Rough Stone and Gravel Quarry with an extent of 2.05.0 Ha at S.F.No. 603/1, 3, 604/2, 605/1, 2, 3, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22 & 23, Lembalakudi Village, Thirumayam Taluk, Pudukkottai District.

Other concerned persons having a plausible stake in the environmental aspects of project or activity can send their response/views in writing to the Tamil Nadu Pollution Control Board, Pudukkottai (or) The State Level Environment Impact Assessment Authority, Chennai.

**Member Secretary**  
Tamil Nadu Pollution Control Board  
Chennai

DIPR/ 100 /DIS/PLA/2023

